

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-441(PB)/2018

IN THE MATTER OF:

Bank of India.

.... APPLICANT / PETITIONER

Vs

Advance Navotpad Surfactants Ltd.

.... RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 11.7.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner : Mr. Ranjit Singh, Advocate
: Mr. H.S. Kohli, Advocate

ORDER

On the request made by the counsel for respondent (who is yet to file his Vakalatnama) hearing is deferred to 12.7.2018.

Sd/-

(M.M. KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
MEMBER (T)